

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).19227/2004

(From the judgement and order dated 11/08/2004 in LPA No. 74/1996 of
HIGH

COURT OF BOMBAY)

V.K. SABOO & ANR.

Petitioner(s)

VERSUS

M.B. MEHTA & ORS.

Respondent(s)

(With appln(s) for permission to submit additional document(s) and prayer for inter
im

relief)

WITH S.L.P.(C)...CC NO. 8821 of 2004

(With c/delay in filing SLP)

Date: 03/01/2005 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.P. SINGH

HON'BLE MR. JUSTICE ARUN KUMAR

For Petitioner(s) Mr.Mukul Rohtagi, Sr.Adv.

Ms. Indu Malhotra, Adv.

For Respondent(s)

Mr. S.V. Deshpande, Adv.

UPON hearing counsel the Court made the following

O R D E R

SLP(C)No.19227/2004

Heard counsel for the parties.

The special leave petition is devoid of merit and is dismissed.

SLP(C)No....CC8821/2004

Delay condoned.

The special leave petition is devoid of merit and is dismissed.

(Sheetal Dhingra)

Court Master

(Asha Joshi)

Court Master